

## OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

## ORDER

Keeping in view outbreak of corona virus and prevailing situation and in compliance of order bearing no 24/R/ Spl / Misc / dated 10 06 2020 of Hon'ble Punjab and Haryana High Court Chandigarh, in order to ensure filing of non-urgent cases, in staggered manner to avoid overcrowding at filing counters, filing of following categories of cases is allowed, as per following schedule

Sr No	Cases related to	Place of filing
1	Sessions Courts	JSC of this court
2	Courts of Civil Judges/ Judicial Magistrates	Counter no 2 at Court no 2 of this court complex
3	Matters U/s 138 Negotiable Instruments Act, 1881	Counter no 1 at court no 2 of this court complex

Sr No	Category of case	Day of filing	Remarks
1	Fresh institution and other related matters U/s 138 Negotiable Instruments Act, 1881 (accompanied by application for exemption of personal appearance)	Every working day	From 15 06.2020 as per duty roster issued by CJM
2	Fresh Institution of cases U/S 13 HMA, Civil Appeals, Rent Petitions Cases Under Domestic Violence Act	On alternate day starting from 12.06.2020 with cases of categories mentioned at Sr. no. 2	
3	Fresh Institution of Civil Suits, Rent Appeals, 13-B HMA, Cases U/s 125 Cr P.C, MACT petitions	and on next working day with cases of categories mentioned at Sr. no.3 and so on	

1. The officials working at filing counters shall accept 50 cases (Excluding urgent matters) at each counter from 11 a.m. to 2 p.m. in a day.
2. In case Advocate intends to file case in bulk or related to financial institutions, the same is allowed to the extent of five cases per person on a single day.
3. Only advocates who are to file case shall visit the court premises, no litigant or clerk of Advocate will be allowed to visit court premises. The status of fresh cases filed can be checked on CIS by the concerned Advocate.
4. In petition under section 13 B, parties should not appear at the time of presentation of petition, their appearance is required on the date fixed by the court for recording of their statements. The court of Principal Judge, Family Courts and Addl. Principal Judge, Family Courts, to avoid overcrowding in the court, shall fix the date for recording of evidence accordingly.
5. In complaint cases whether 138 N.I. Act 1881 or otherwise, if represented by and Advocate, complainant need not to appear in person, on the first date Court concerned, keeping in view urgency, fact and circumstances of the matter, will give date for recording of the preliminary evidence.

6. The Officials/ Officers and Members of Bar Association shall strictly adhere to advisories/ guidelines issued by the Government from time to time and shall compulsorily take all precautionary measures to maintain safe social distancing, use of masks, hand sanitizers etc. Any person showing the symptoms of high fever/ cold/ sneezing etc. should avoid himself/ herself from visiting the court premises.
7. Filing and hearing of urgent matters shall be dealt in as per earlier orders issued in that regard.

Sd/-  
District and Sessions Judge,  
Ludhiana 11.06.2020

Endst.1768/G Dated 11.06.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official web site and to monitor uploading of orders in CIS system

Sd/-  
District and Sessions Judge,  
Ludhiana 11.06.2020